

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

CRL.M.C.NO. 1570 OF 2020

CRIME NO.164 OF 2020 OF MUVATTUPUZHA POLICE STATION

PETITIONERS/PETITIONERS/ACCUSED 1 & 2

1. JAMEER S/O MAKKAR , AGED 40 YEARS PADIPURAPPATTU HOUSE, PEZHAKAPPILLY P.O PAIPRA, MUVATTUPUZHA. PIN-686673
2. JALAL @ LALU S/O MAKKAR , AGED 35 YEARS PADIPURAPPATTU HOUSE, PEZHAKAPPILLY P.O PAIPRA, MUVATTUPUZHA. PIN- 686673

BY ADV.AJEESH M UMMER VS.

RESPONDENTS/ STATE AND DEFACTO COMPLAINANT

1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM. PIN -682031

2. VINOD AGED 45 YEARS, S/O PATHMANABHAN, PUTHENKUDIYIL HOUSE, SHAPPUM PADI BHAGHAM , PAIPRA KARA, MULAVOOR VILLAGE, ERNAKULAM DISTRICT, PIN-686673

BY PUBLIC PROSECUTOR SMT. M.K.PUSHPALATHA

THIS CRL.M.C. HAVING COME UP FOR ADMISSION ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

V.G.ARUN, J.

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Crl. M.C. No.1570 of 2020  
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Dated this the 5<sup>th</sup> day of May, 2020

ORDER

Post on 08.05.2020.

The learned Public Prosecutor to get instructions in the meanwhile as to whether the matter was settled voluntarily by the victim and also regarding the antecedents of the petitioners.

V.G.ARUN  
JUDGE

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